BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 859 of 2022

IN THE MATTER OF:

ABHISHT KUSUM GUPTA …APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	Objections on behalf of the Applicant to the affidavit dated 10.09.2025 filed by the Chief Secretary, State of Uttar Pradesh	1-6
2.	**ANNEXURE A-1**: Copy of the letter dated 28.10.2025 by the UP Pollution Control Board	7-8
3.	**ANNEXURE A-2**: Copy of the directions dated 22.01.2026 issued by the Respondent No. 3 UPPCB	9-10
4.	Proof of Service	11

THROUGH

SUNIL J. MATHEWS/JYOTI CHIB
ADVOCATES FOR APPLICANT
CH. 114, 128 R.K. JAIN BLOCK,
SUPREME COURT OF INDIA,
(M) +91 9311567212
EMAIL- sjmathews@gmail.com

PLACE: NEW DELHI
DATE: 01/02/2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 859 of 2022

IN THE MATTER OF:

ABHISHT KUSUM GUPTA …APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENTS

OBJECTIONS ON BEHALF OF THE APPLICANT TO THE AFFIDAVIT DATED 10.09.2025 FILED BY THE CHIEF SECRETARY, STATE OF UTTAR PRADESH

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application (OA) raises the issue of pollution of river Hindon by discharge of industrial effluents and untreated sewage and the failure of the concerned authorities to prevent the pollution therein.

2. That pursuant to the order dated 24.01.2025 of this Hon'ble Tribunal, the Chief Secretary, State of Uttar Pradesh (Respondent No.1 herein) filed an affidavit dated 10.09.2025 based on the observations of the CPCB report dated 09.07.2024 (filed in OA No. 512/2024).

3. That the Applicant has examined the affidavit dated 10.09.2025 filed by the Chief Secretary, State of Uttar Pradesh (Respondent No. 1) and would like to make some objections to the findings of the report.

4. That despite multiple directions (dated 24.01.2024, 11.07.2024) by this Hon'ble Tribunal to come up with a time-bound plan as per the CPCB Action Plan prepared by Central Pollution Control Board (Respondent No. 2 herein) titled "Pollution Source Mapping of River Hindon and its Tributaries and Restoration Plan for Polluted Stretches", nothing has been done yet, particularly when the Ld. Counsel for Respondent No. 2 CPCB has informed that the said action plan was forwarded to the Respondent No. 1 State of UP in the year 2023 itself.

5. That no response to the submissions made by the Applicant on 19.11.2024 has been provided till date. It is also pertinent to note that all the cleaning drives are performed one or two day prior to hearing date and there is no major change in the ground reality.

6. That vide order dated 11.07.2024, this Hon'ble Tribunal directed as below:

' 6.5 Waste Management and Pollution Control in River Hindon

- *Removal of Encroachments:*
  Survey and Documentation: NOIDA and irrigation department shall identify and document all encroachments in the riverbed.
  [Action: NOIDA & Irrigation Department]'

That the affidavit nowhere provides any information about the determination of flood plain and removal of illegal encroachment, which is essential for the adjudication of this issue, as they are discharging raw sewage from soak pits directly into the Hindon River. Nor is there any information with respect to other provisions for discouraging encroachment, like electric disconnection, removal of encroachment. The affidavit also makes no determination regarding the question as to which department to be made responsible to remove the illegal encroachment.

7. That private vehicles are allowed on the river bed at Shakumbhari Devi Temple, thereby contaminating water at the very origin of the river. True copy of the letter dated 28.10.2025 by the UP Pollution Control Board to the concerned officials to take action in pursuance of the directions passed by this Hon'ble Tribunal from time-to-time in response to the complaint made by the Applicant is annexed herewith and marked as **ANNEXURE A-1**.

8. That despite multiple directions issued by the Uttar Pradesh Pollution Control Board (Respondent No. 3), no action has been taken by Respondent no. 4 NOIDA Authority to resolve the issue above-mentioned. True copy of the directions dated 22.01.2026 issued by the Respondent No. 3 is annexed herewith and marked as **ANNEXURE A-2**.

9. That since river is rain fed and the irrigation department has submitted that they cannot provide water to maintain ecological flow during distress seasons, it is the humble submission of the Applicant that Grand Anicut, like the one built across the River Cauvery in Tamil Nadu by King Karikala Chola in the 2nd century AD, an ancient structure which is a type of check dam built across a river to raise water levels and divert flow into irrigation canals, can be used for water regulation. It is the world's oldest functional water-diversion structures.

10. That, therefore, the Applicant humbly submits that the Hon'ble Tribunal be pleased to issue directions to the concerned authorities to look into the gravity of the issue and take quick and positive response to eliminate the same.

THROUGH

SUNIL J. MATHEWS/JYOTI CHIB
ADVOCATES FOR APPLICANT
CH. 114, 128 R.K. JAIN BLOCK,
SUPREME COURT OF INDIA,
(M) +91 9311567212
EMAIL- sjmathews@gmail.com

PLACE: NEW DELHI
DATE: 01/02/2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 859 of 2022

IN THE MATTER OF:

ABHISHT KUSUM GUPTA ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

AFFIDAVIT

I, Abhisht Kusum Gupta, aged around 44 years, S/o Late Sh. Prabhat Kusum Gupta, R/o E-001, Paramount Floraville, Sectore 137, Noida, Gautma Buddha Nagar- 201304, presently at New Delhi, do hereby solemnly affirm and declare that:

1. I am the Applicant in the accompanying Original Application, and being fully conversant with the facts and circumstances of the case, I am competent to swear this affidavit.

2. The contents of the accompanying application have been drafted by my counsel under my instructions and the contents of the same are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

DEPONENT

VERIFICATION:

Verified at New Delhi on this____day of February, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and that nothing material has been concealed therefrom.

DEPONENT

GOVT. OF INDIA
PREM PRAKASH
Advocate
Distt. G.B. Nagar
Reg. No. 13312
NOTARY

Attested
PREM PRAKASH
Notary Public
(G. B. Nagar)

- 1 FEB 2026

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड

33/18 कपिल बिहार, सहारनपुर–247001

पत्रांक : 643/O.A.सं 859/2022/अभिष्ट कुसुम गुप्ता **दिनांक:** 28/10/2025

सेवा में,

1. अधिशासी अधिकारी,
   नगर पंचायत, छुटमलपुर,
   जनपद–सहारनपुर।

2. अधिशासी अधिकारी,
   नगर पंचायत, बेहट,
   जनपद–सहारनपुर।

मा0 एन0जी0टी0 प्रकरण
समयबद्ध/अतिमहत्वपूर्ण

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–859/2022 अभिष्ट कुसुम गुप्ता बनाम उत्तर प्रदेश राज्य व अन्य में समय–समय पर पारित आदेशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से श्री अभिष्ट कुसुम गुप्ता द्वारा प्राप्त ई–मेल के माध्यम से अवगत कराया गया है कि उनके द्वारा दिनांक–12.10.2025 को माँ शाकुम्भरी देवी मन्दिर का भ्रमण किया गया, जिसके दौरान हिण्डन नदी के उद्गम स्थल पर Local Shops and Street Vendors के द्वारा हिण्डन नदी के किनारे के अधिकतम भाग पर अतिक्रमण कर नगरीय ठोस अपशिष्ट डाला जा रहा है, जोकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–859/2022 अभिष्ट कुसुम गुप्ता बनाम उत्तर प्रदेश राज्य व अन्य में समय–समय पर पारित आदेशों का उल्लघंन होना दर्शाता है। तत्क्रम में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–859/2022 अभिष्ट कुसुम गुप्ता बनाम उत्तर प्रदेश राज्य व अन्य में समय–समय पर पारित आदेशों की अनुपालन आख्या जिलाधिकारी महोदय, सहारनपुर के माध्यम से मुख्य सचिव महोदय, उ0प्र0 शासन को समय–समय पर प्रेषित की जाती है।

अतः उक्त संदर्भित प्रकरण की ईमेल की छायाप्रति पत्र के साथ संलग्न कर इस आशय से प्रेषित है कि प्रश्नगत प्रकरण पर प्राथमिकता के आधार पर नियमानुसार कार्यवाही करते हुये 01 सप्ताह के अन्दर कृत कार्यवाही से जिलाधिकारी महोदय, सहारनपुर एवं इस कार्यालय को भी अवगत कराने का कष्ट करें, जिससे कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों का अनुपालन ससमय किया जाना सम्भव हो सकें।

संलग्न–यथोपरि।

भवदीय,

(डा0 योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी महादेय, सहारनपुर को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

28/10/2025
क्षेत्रीय अधिकारी

Re: Regarding non compliance of Honorable National Green Tribunal in OA 859 of 2022 (Saharanpur District) 8

ABHISHT GUPTA < abhisht88@gmail.com >
Wed, 15 Oct 2025 9:16:37 AM +0530

To "csup"<csup@nic.in>

Cc "dmgbn"<dmgbn@nic.in>,"ceo"<ceo@noidaauthorityonline.com>,"ceo"<ceo@gnida.in>,"Sunil J. Mathews" <sjmathews@gmail.com>,"samanwaya rautray"<samanwaya.rautray@gmail.com>,"Consultant Judicial-NGT(P.B.)"<judicial-ngt@gov.in>,"Deputy Registrar"<dr.ngt@nic.in>,"ms"<ms@uppcb.in>,"mscb.cpcb"<mscb.cpcb@nic.in>,"rosaharanpur" <rosaharanpur@uppcb.com>,"dmsah"<dmsah@nic.in>

Dear Sir

I visited Shakumbari Devi Temple on 12.10.2025 where vehicles were allowed to freely roam on the bed the river Hindon thereby leading to pollution at the place from where Hindon Rivers originates.

Also, there were local shops and street vendors who have occupied large portion of river bed and were disposing solid waste.

I tried contacting District Magistrate, Saharanpur on CUG no 9454417575 multiple times, the person on other side assured a call back but no response came back from the office.

Kindly direct the UPPCB to inspect take the action as per the directions of the Honorable National Green Tribunal, Principal Bench, New Delhi, in the above mentioned petition.

Regards
Abhisht Kusum Gupta
CPA- Australia, CMA (UK), CFA (ICFAI) & MBA (Finance)
+61 435 359 744

On Mon, 18 Aug 2025, 10:59 ABHISHT GUPTA, <abhisht88@gmail.com> wrote:
Dear Sir

Today one of the resident of Gbnagar shared details about ongoing and reckless encroachment on Hindon Floodplain in Gbnagar.

Kindly direct Authorities and officials accordingly.

Below is the message for your reference.

Enchorment in Hindon River flood zone

This is to bring into notice of this group that large scale Enchorment is being carried out by bhu mafias in hindon river flood zone. I am attaching a video in which they are illegally constructing building adjacent to baadh road, village shorka. the land belong to सिचाई विभाग and Gail gas pipe line also placed here.
but with collision of local administration/police

Land grabbers are making bulidungs
Regards
Abhisht Kusum Gupta
CPA- Australia, CMA (UK), CFA (ICFAI) & MBA (Finance)
+61 435 359 744

On Thu, 6 Feb, 2025, 8:47 pm ABHISHT GUPTA, <abhisht88@gmail.com> wrote:
Dear Sir

Despite order given by Honorable National Green Tribunal in the above matter, no action has been taken by both Noida Authority and Irrigation department Ghaziabad and Okhala Barrage.

Similarly, Chairman District Ganga Committee has given the direction on 30.11.2024 and 10.01.2025 to Irrigation Department Ghaziabad (ICD) headed by Mr Rajkumar Varn and Okhala Canal, they both failed to perform to act. (Point no 11)

It is unfortunate that even courts orders of the Honorable Tribunal or Chairman DGC are not complied with and Irrigation Department failed to use provisions of Canal Act to protect Hindon.

Even DFO has written letter on the behest of DGC but of no use. As you can see from the letter from DFO that all officials are throwing ball in each others court rather than acting

If now action is not taken, I will be forced to file a separate complaint for being non compliant.

Regards
Abhisht Kusum Gupta
+61-435359744

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः 1607/L-75/25 दिनांकः– 22-01-2026

अनुस्मारक

सेवा में,

महाप्रबंधक (जल)
नवीन ओखला औद्योगिक विकास प्राधिकरण
सेक्टर–5, नोएडा

विषयः– ग्राम–बहलोलपुर, नोएडा से जनित घरेलू जल मल उत्प्रवाह का निस्तारण नाले के माध्यम से हिंडन नदी में प्रवाहित होने के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि समाजसेवी/पर्यावरण कार्यकर्ता श्री अभीष्ट कुसुम गुप्ता द्वारा दूरभाष पर अवगत कराया गया कि ग्राम–बहलोलपुर सेक्टर–63, नोएडा से जनित घरेलू जल–मल उत्प्रवाह बिना शुद्धिकृत किये प्राधिकरण के नाले के माध्यम से हिंडन नदी में प्रवाहित किया जा रहा है। तत्क्रम में कार्यालय के प्राधिकृत द्वारा निरीक्षण दिनांक 22.01.2026 को शिकायती स्थल ग्राम–बहलोलपुर में शमशान घाट के पास गली नं0–18 के पास से प्राधिकरण द्वारा एक पक्का नाला निर्मित किया गया है। नाले में ग्राम बहलोलपुर की छोटी बडी नालियों के माध्यम से उत्प्रवाह निस्तारित होता है तथा बिना शुद्धिकृत किये हिंडन नदी में निस्तारित हो रहा है। जो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1002/2018 अभीष्ट कुसुम गुप्ता बनाम उ0प्र0 राज्य व अन्य द्वारा पारित आदेशों का उल्लंघन है।

उक्त के क्रम में पूर्व में भी कार्यालय मे श्री अभीष्ट कुसुम गुप्ता द्वारा दूरभाष ग्राम– बहलोलपुर सेक्टर–63, नोएडा में स्थापित नाले की शिकायत की गई थी। जिसके परिपेक्ष्य में कार्यालय के पत्रांक सं0 242/एल.–75/24 दिनांक 18.06.2024 के माध्यम से नाले को तत्काल रोके जाने एव नोएडा प्राधिकरण टर्मिनल एस0टी0पी0 में सम्बद्ध किये जाने हेतु नोएडा प्राधिकरण को पत्र प्रेषित किया गया था।

उपरोक्त के दृष्टिगत आपसे पुनः अनुरोध है कि ग्राम– बहलोलपुर, सेक्टर–63, गली नं0–18 के सामने से प्राधिकरण नाले के माध्यम से हिंडन नदी में निस्तारित घरेलू जल–मल उत्प्रवाह का निस्तारण तत्काल रोके जाने एव नोएडा प्राधिकरण के टर्मिनल एस0टी0पी0 में सम्बद्ध किये जाने हेतु आवश्यक कार्यवाही करने तथा कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें, जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों का अनुपालन हो सके।

संलग्नक–उपरोक्तानुसार

भवदीय,

(ऋतेश कुमार तिवारी)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी महोदया, गौतमबुद्धनगर को सूचनार्थ।
2. अपर मुख्य कार्यपालक अधिकारी (के.के.), नवीन ओखला औद्योगिक विकास प्राधिकरण, सेक्टर–6, नोएडा को सूचनार्थ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।
4. शिकायतकर्ता श्री अभीष्ट कुसुम गुप्ता को सूचनार्थ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः– 242/L-75/24 दिनांकः– 10-06-2024

सेवा में,

महाप्रबन्धक (जल),
नवीन ओखला औद्योगिक विकास प्राधिकरण,
सेक्टर–5, नोएडा

विषयः–ग्राम बहलोलपुर, नोएडा से जनित घरेलू जल–मल उत्प्रवाह का निस्तारण नाले के माध्यम से हिण्डन नदी में प्रवाहित होने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि समाजसेवी/पर्यावरण कार्यकर्ता श्री अभीष्ट कुसुम गुप्ता द्वारा दूरभाष पर अवगत कराया गया कि ग्राम बहलोलपुर से जनित घरेलू जल–मल उत्प्रवाह बिना शुद्धिकरण किये प्राधिकरण के नाले के माध्यम से हिण्डन नदी में प्रवाहित किया जा रहा है। तत्क्रम में कार्यालय के प्राधिकृत अधिकारियों द्वारा श्री अभीष्ट कुसुम गुप्ता के साथ उक्त नाले का दिनांक 15.06.2024 को स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि ग्राम बहलोलपुर में गली नं0 18 के पास से प्राधिकरण द्वारा 01 पक्का नाला निर्मित किया गया है व उक्त नाले में ग्राम बहलोलपुर की छोटी–बड़ी नालियों के माध्यम से उत्प्रवाह निस्तारित होता है तथा बिना शुद्धिकृत किये हिण्डन नदी में निस्तारित हो रहा है, जो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1002/2018 अभीष्ठ कुसुम गुप्ता बनाम उ0प्र0 राज्य व अन्य द्वारा पारित आदेशों का उल्लंघन है।

उक्त के दृष्टिगत आपसे अनुरोध है कि ग्राम बहलोलपुर, गली नं0 18 के सामने से प्राधिकरण के नाले के माध्यम से हिण्डन नदी में निस्तारित घरेलू जल–मल उत्प्रवाह का निस्तारण तत्काल रोके जाने एवं नोएडा प्राधिकरण के टर्मिनल एस0टी0पी0 में सम्बद्ध किये जाने हेतु आवश्यक कार्यवाही करने तथा कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें, जिससे मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों का अनुपालन हो सके।

संलग्नकः–नाले के फोटोग्राफ संलग्न।

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपिः–निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. अपर मुख्य कार्यपालक अधिकारी (SK), नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Gmail sunil mathews <sjmathews@gmail.com>

Advance Service of Objections on behalf of the Applicant | OA 859/2022

1 message

Sunil J. Mathews <sjmathews@gmail.com> 2 February 2026 at 13:42
To: secy-mowr@nic.in, ccb.cpcb@nic.in, chairman@uppcb.in, "Amrit Abhijat Principal Secretary, UD, GoUP" <acsud.goup@gmail.com>, psecup.urbandev@nic.in, crd-up@nic.in, rgupta.up@nic.in, commmee@nic.in, commsah@nic.in, nagar nigam <nagarnigamsaharanpur@gmail.com>, dmmuz@nic.in, nnmee@nic.in, dmgha@nic.in, dmbag@nic.in, ceo@noidaauthorityonline.com, ceo@gnida.in, cs-uttaranchal@nic.in, chiefsecyuk@gmail.com, psecup.irrig@nic.in, nppshamli@gmail.com, npp.loni@gmail.com, nppsardhana@gmail.com, ceo@upsida.co.in, bhanwar jadon <Bhanwar09jadon@gmail.com>

Dear All,

Kindly find attached the **Objections on behalf of the Applicant to the affidavit dated 10.09.2025 filed by the Chief Secretary, State of Uttar Pradesh** in the Hon'ble National Green Tribunal w.r.t the **Case No. O.A. 859 of 2022, titled *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Others.*** This email and the attached document serve as confirmation that the Proof of Service has been duly filed to all government officials involved in the aforementioned case.

Please review and confirm the receipt of these documents at your earliest convenience. The Next Date Of Hearing is **17.02.2026.**

Regards.

--
Sunil J. Mathews, Advocate
Attn: Padmanabhan
114, Lawyer's Chambers
Supreme Court of India
New Delhi - 110 001

Mobile: +91.93115.67212

The contents of this email message are private and confidential. These are only intended for the viewership of the addressee. If you have received this message in error kindly delete this immediately and notify the sender of such error.

OA 859 Objections.pdf
4397K